

Further the Strategic Partnership policy promulgated by Government envisages that fighter aircraft procured in future can be manufactured in India through technology partnerships between Indian Industry and global OEM.

**E-shakti initiative of Nabard**

2443. DR. VINAY P. SAHASRABUDDHE Will the Minister of FINANCE be pleased to state:

- (a) the status of e-Shakti initiative of NABARD;
- (b) the number of districts covered and Self-Help-Groups (SHGs) digitised under the project, the details thereof;
- (c) the number of SHGs benefitted from the credit-linkage-programme under the project; and
- (d) the number of SHGs de-recognised after digitisation, State-wise, the aggregate profit or loss account trend of total recognized SHGs after the project implementation, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) e-Shakti is a pilot project of National Bank for Agriculture and Rural Development (NABARD) for digitisation of Self Help Groups (SHGs). It was initiated to address certain concerns like improving the quality of book keeping of SHGs and to enable banks to take informed credit decisions about the group through a Management Information System (MIS). The project covers 25 districts and 1,30,176 SHGs have been digitised as on 31st March, 2017.

(c) As per information compiled by NABARD, about 69,696 SHGs of the SHGs which have been digitised are credit linked as on 31st July, 2017.

(d) No SHG has been de-recognised on account of, or, after digitisation. The digitisation project does not impact the profit/ loss position of the SHGs.

**One rank one pension scheme for banking industry**

2444. PROF. M. V. RAJEEV GOWDA Will the Minister of FINANCE be pleased to state:

- (a) whether there has been a constant demand for One Rank One Pension from various other sectors following introduction of one rank one pay for the defence sector;
- (b) whether Government is considering to introduce One Rank One Pension scheme for the banking industry;

(c) whether there is any move to revise the pension of the retired bank employees; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) Pension in Nationalised Banks is based on Bipartite Settlement between Unions/Associations and Indian Banks' Association (IBA) representing managements of Banks. IBA has informed that there have been demands from Pensioners' Associations regarding pension updation.

(b) and (c) At present, no such proposal is under consideration of Government.

(d) IBA has informed that pension in Nationalised Banks is paid to the retirees' from the pension fund of bank concerned and improvement in pension directly affects the profitability of the banks.

#### **Action against loan fraud at SBI branch**

2445. SHRI VISHAMBHAR PRASAD NISHAD. Will the Minister of FINANCE be pleased to refer to answers to Unstarred Question 1358 dated 14 March 2017 and Unstarred Question 237 dated 18 July 2017 given in Rajya Sabha and state:

(a) the details of action taken against erring officials for denying the loan sanctioned on 27 February, 2013;

(b) reasons why SBI has concealed the above loan in FIR dated 2 August, 2013 and during investigation and action taken in this regard against erring officials;

(c) details of action RBI would take for not reporting the frauds in 2013 to RBI while its quality for being reported as it was secured on forged/fake No Dues/ NOC from Purvanchal Bank; and

(d) details of action Government will take against SBI officials and habitual fraudsters for fraudulently secured loan on 27 February, 2013?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The State Bank of India (SBI) has informed as under:

(i) The loan was disbursed on 27.02.2013 (upon renewal with enhancement of an already existing loan), before the complaint was received in their administrative office on 01.03.2013 and on 02.03.2013 at branch. There was no fresh/new sanction.

(ii) The said loan was mentioned in the FIR No.65/13 filed on 02.08.2013 (case crime No. 486/2013) by the branch.